To be published in the Gazette of India Extraordinary Part-II, Section-3, Sub-Section (II)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 39 /2015-2020
New Delhi, Dated: 8th January, 2020


S.O. 1: In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the import policy of items under Exim Code 1511 90 of Chapter 15 of ITC (HS), 2017, Schedule – I (Import Policy).

<table>
<thead>
<tr>
<th>Exim Code</th>
<th>Item Description</th>
<th>Present Policy</th>
<th>Revised Policy</th>
</tr>
</thead>
<tbody>
<tr>
<td>1511 90</td>
<td>Other:</td>
<td></td>
<td></td>
</tr>
<tr>
<td>1511 90 10</td>
<td>Refined bleached deodorised palm oil</td>
<td>Free</td>
<td>Restricted</td>
</tr>
<tr>
<td>1511 90 20</td>
<td>Refined bleached deodorised palmolein</td>
<td>Free</td>
<td>Restricted</td>
</tr>
<tr>
<td>1511 90 90</td>
<td>Other</td>
<td>Free</td>
<td>Restricted</td>
</tr>
</tbody>
</table>

2. **Effect of the Notification:** Import policy of items under Exim code 151190 is amended from 'Free' to 'Restricted'.

This issues with the approval of Minister of Commerce & Industry.

(Amit Yadav)
Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Government of India

(F.No. 01/89/180/Misc-52/AM-06/PC-2(A)/Part-I. /e-19847)

**Note:** The principal notification No. 36/2015-2020, dated the 17th January, 2017 was published in the Gazette of India, Extraordinary vide number S.O. 172 (E), dated the 17th January, 2017.